

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**C.A. 284/2014 & C.A. 137/2015 with C.P. No. 13/111A/CLB/MB/2013(Old)
TP. No 34/111/NCLT/AHM/2016(New)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.09.2016**

Name of the Company: Shobhna P. Mahajan
V/s.
Micro Inks Ltd.

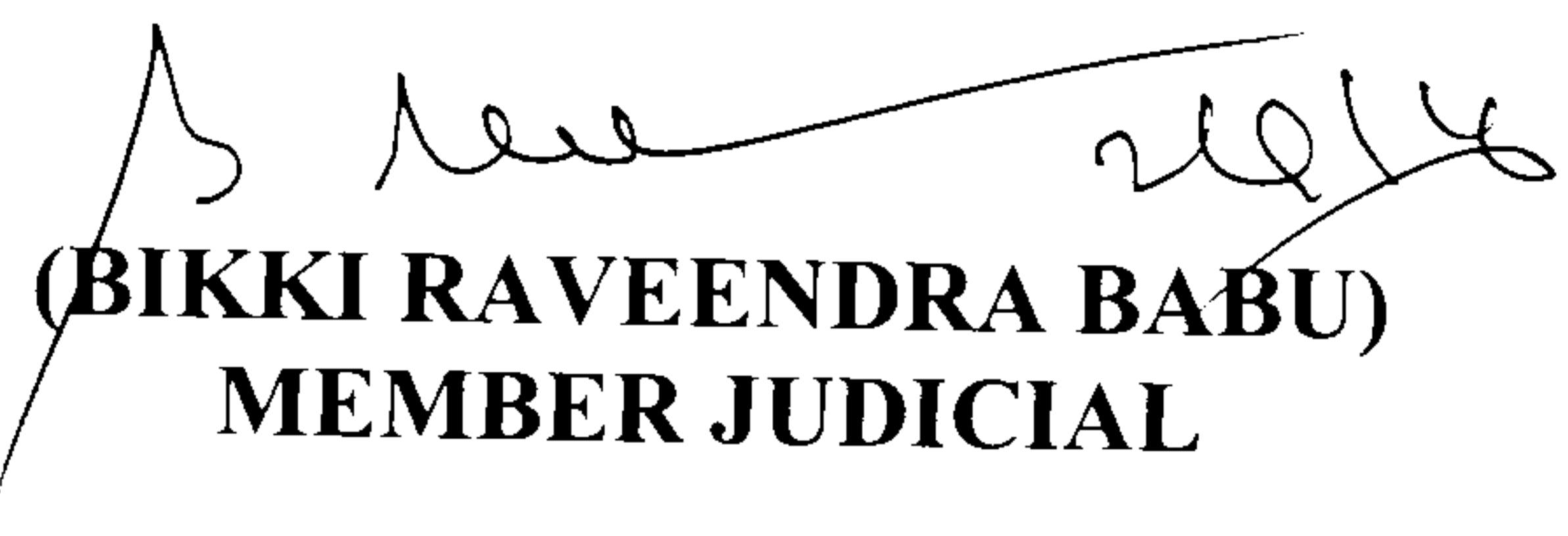
Section of the Companies Act: Section 111A of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHOBHNA P. MAHAJAN	PETITIONER No. 2	PETITIONER No. 1	Shobhna P. Mahajan
2.	A. R. SHETH	ADVOCATE RFS PONDICHERRY	RESPONDENT	A. R. Sheth

ORDER

Petitioners present. He is representing P-1 also. Mr. A.R. Sheth, counsel filed Vakalatnama for Respondents. Matter is coming up for final hearing.

Hence, list the matter on 25.10.2016 for final hearing.


(BIKKI RAVEENDRA BABU)

Dated this 2nd day of September, 2016